

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 867
ANSWERED ON 07/02/2023

PENDING PROPOSALS UNDER PMGSY PHASE-2

867. SHRI MAHABALI SINGH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of the total length of road sanctioned and constructed under various Phases i.e. Phase-1, Phase-2 and Phase-3 of the Pradhan Mantri Gram Sadak Yojana (PMGSY) in Aurangabad, Bihar;
- (b) whether the Government is aware that many proposals for Aurangabad district are pending till date under PMGSY Phase-II and if so, the reasons therefor and the time by which these proposals are likely to be approved; and
- (c) the measures prescribed to ensure proper maintenance of roads constructed under PMGSY?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SADHVI NIRANJAN JYOTI)

- (a) The details of road length sanctioned and constructed under PMGSY-, II & III in the Aurangabad district of Bihar are given below:-

Vertical	Road length (km)	
	Sanctioned	Completed
PMGSY-I	2,553	2,506
PMGSY-II	25	25
PMGSY-III	159	3
Total	2,737	2,534

- (b) All the proposals under PMGSY-II stand sanctioned to the State of Bihar including Aurangabad district. The sanctioned works under PMGSY-II in Aurangabad district have also been completed.
- (c) As per PMGSY guidelines, maintenance of roads constructed under the programme is the responsibility of the State Governments. However in order to ensure that the roads constructed under PMGSY are maintained properly, following initiatives have been taken:
 - (i) All road works sanctioned under PMGSY are covered by initial five year maintenance contracts to be entered into along with the construction contract, with the same contractor, as per the Standard Bidding Document.
 - (ii) Maintenance funds to service the contract are required to be budgeted by the State Governments and placed at the disposal of the State Rural Roads Development Agencies (SRRDAs) in a separate maintenance account. On expiry of this 5 year post construction maintenance, PMGSY roads are required to be placed under Zonal maintenance contracts

consisting of 5 year maintenance including renewal as per maintenance cycle, from time to time, to be funded by the state governments.

(iii) Further, a provision has been added in the programme guidelines under which the States have to enter into a Memorandum of Understanding with the Ministry of Rural Development, Government of India before launching of the scheme for providing adequate funds for maintenance of roads constructed/ upgraded under PMGSY during initial five years for routine maintenance, and for further five year routine maintenance including periodic renewal as per requirement.

(iv) As per para 19.3 (vi) of the programme guidelines, a certificate from CEO of SRRDA is taken at the time of release of second installment of the Programme Fund to the effect that Maintenance funds required as per maintenance contracts in force had been spent during the previous financial year.

(v) As a measure of enhancing the focus on maintenance of roads during the defect liability period (five years from the date of completion of road) and streamlining the delivery of routine maintenance of PMGSY roads, Electronic Maintenance of PMGSY roads (eMARG) has been implemented in all the states. eMARG is an online platform that monitors maintenance of PMGSY works for five years from the date of completion (i.e. under Defect Liability Period-DLP).

(vi) National Rural Infrastructure Development Agency (NRIDA), a technical arm of the Ministry of Rural Development has prepared a Policy Framework for the development of maintenance policy of rural roads. The Policy Framework along with a Guidance Note was shared with the States who have framed their own rural roads maintenance policies based on this policy framework.

(vii) The implementation of all sanctioned works including its maintenance is regularly monitored through Online Management, Monitoring and Accounting System (OMMAS) on real time basis. In addition, the progress in implementation of PMGSY works is also regularly reviewed by the Ministry by way of Regional Review Meetings (RRMs), Performance Review Committee (PRC) Meetings, Pre-Empowered/ Empowered Committee Meetings with the States. Besides above, special review meetings/monthly review meetings are also held by Secretary/ Additional Secretary/Joint Secretary, Ministry of Rural Development with Chief Secretaries/Principal Secretaries of the States to take stock of the progress of the scheme including maintenance aspects.
